

1	2	3	4	5	6
16.	Manipur	399	503	1146	998
17.	Meghalaya	2770	1703	2607	1848
18.	Mizoram	161	110	173	274
19.	Nagaland	48	1236	25	426
20.	Odisha	2255	4807	60972	29503
21.	Punjab	789	1907	23	320
22.	Rajasthan	67345	15511	38533	28409
23.	Sikkim	538	986	140	433
24.	Tamil Nadu	25457	16775	19926	30008
25.	Telangana	65149	0	53240	0
26.	Tripura	NR	NR	3526	4780
27.	Uttar Pradesh	243879	40212	204447	62475
28.	Uttarakhand	6288	2027	5427	578
29.	West Bengal	191087	108646	230763	81501
30.	Andaman and Nicobar	14	31	0	0
31.	Dadra and Nagar Haveli	0	0	0	0
32.	Daman and Diu	0	0	0	0
33.	Lakshadweep	0	0	5	0
34.	Puducherry	0	0	0	0

Note : Figures for FY 2014-15 are as reported by States through MPR/MIS

* Figures for FY 2015-16 are as reported by States on AwaasSoft as on 30.11.2016

Projects from J&K under PMGSY

2202. SHRI SHAMSHER SINGH MANHAS: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that funds are provided under PMGSY for construction of roads; and

(b) if so, the number of projects in Jammu and Kashmir pending in the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) 'Rural Roads' is a State subject and Pradhan Mantri

Gram Sadak Yojana (PMGSY) is a one-time special intervention to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network. The Detailed Project Reports (DPRs) under PMGSY are submitted by the States to the Ministry for consideration/approval. The project proposals are verified and scrutinized by State Technical Agencies (STAs), and then are duly scrutinized by National Rural Roads Development Agency (NRRDA) to ensure that the proposals have been made keeping in view the programme guidelines. The proposals of the State are then put up before the Inter Ministerial Empowered Committee chaired by Secretary (RD) in the Ministry of Rural Development, for its consideration & recommendation. Such recommended proposals which are approved by the Competent Authority are sanctioned and conveyed to the State Government.

Government of India, as the part of sustainable poverty reduction strategy, launched the PMGSY on 25th December, 2000 as a 100% Centrally Sponsored Scheme to assist the States, through construction of Rural Roads. On the recommendations of the Sub-Group of Chief Ministers on Rationalization of Centrally Sponsored Schemes, the fund sharing pattern of PMGSY was made in the ratio of 60:40 between the Centre and States for all States except for 8 North Eastern and 3 Himalayan States for which it is 90:10. The Sub-Group had also recommended that this modified sharing pattern should be effective from Financial Year 2015-16 onwards. All ongoing as well as outstanding works under PMGSY are now covered under this sharing pattern.

The funds for the cleared projects are made available to the State Governments in two installments. The first installment amounting to 50% of the cleared value of projects is released considering the opening balance as on 1st April of the Financial Year (including interest accrued). For subsequent releases, State Governments are required to furnish Utilization Certificate to the Ministry showing expenditure of at least 60% of the available funds. Since inception of PMGSY, project proposals of the value of ₹ 8,121 crore have been sanctioned by the Ministry for the State of Jammu & Kashmir, against which ₹ 3,458 crore have been released to the State, for implementation of PMGSY (upto October, 2016).

At present, no project proposal of the State of Jammu & Kashmir is pending with the Ministry.

Survey of assets created under MGNREGA

2203. SHRIMATI SASIKALAPUSHPA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government had undertaken any survey to ascertain the assets created under MGNREGA in each Gram Panchayat of the country including Tamil Nadu;